COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 111 OF 2018 & IA NOS. 265 OF 2018

Dated: 4th December, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Jaipur Vidyut Vitran Nigam Ltd. & Ors. Versus Central Electricity Regulatory Commission & Ors.				Appellant(s)
				Respondent(s)
Counsel for the Appellant(s)	:	Mr. S. K. Agarwal Mr. R.Biswas		
Counsel for the Respondent(s)	:	Mr. Naveen Hegde for Mr. Nikhil Rai for R-1		
		Mr. Anand K.Ganesan Ms.Parichita Chowdhury for	R-2	

Mr. M.G.Ramachandran Ms. Poorva Saigal for R-3 to 5

<u>ORDER</u>

Learned Counsel appearing for Respondent No. 1 prays for one week's time to enable him to file reply.

Submissions made by learned counsel appearing for the Respondent No.1, as stated above, are placed on record.

One week's time is granted to the learned counsel appearing for the Respondent No.1 to file reply on or before 12.12.2018 after serving copy on the other side.

List this matter on <u>18.12.2018</u>, as requested by the learned counsel appearing Respondent No. 1.

(Ravindra Kumar Verma) Technical Member bn/kt (Justice N.K. Patil) Judicial Member